

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.14708/2024

HARPAL SINGH CHAWLA

APPELLANT(S)

VERSUS

VIVEK KHANNA & ORS.

RESPONDENT(S)

O R D E R

Heard learned senior counsel appearing for the appellant.

We agree with the view taken by the National Company Law Appellate Tribunal (NCLAT) that the order under Section 7 of the Insolvency and Bankruptcy Code, 2016 cannot be confined only to one project of the Corporate Debtor (CD). Accordingly, the appeal is dismissed. However, all contentions of the parties in the pending proceedings are left open.

Pending application(s), if any, shall stand disposed of.

.....J.
(ABHAY S.OKA)

.....J.
(AUGUSTINE GEORGE MASIH)

Signature Not Verified

Digitally signed by
KAVITA PANDUA
Date: 2025.01.06
18:00:20 IST
Reason: 

NEW DELHI;
JANUARY 2, 2025.

ITEM NO.30

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 14708/2024

HARPAL SINGH CHAWLA

Appellant(s)

VERSUS

VIVEK KHANNA & ORS.

Respondent(s)

(IA No. 296704/2024 - CLARIFICATION/DIRECTION, IA No. 296705/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 297420/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Mr. Shyam Divan, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Sumesh Dhawan, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyer, Adv.
Ms. Vatsala Kak, Adv.
Mr. Devansh Srivastava, Adv.
Mr. Naman Gupta, Adv.
Mr. Shaurya Shyam, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Rohit Anil Rathi, AOR
Mr. Pratyush Prasanna, Adv.
Ms. Niharika Singh, Adv.
Mr. Yashas R K, Adv.

Mr. Abhimanyu Bhandhari, Sr. Adv.
Mr. Anurag Tandon, AOR

Mr. Gaurav Agarwal, Sr. Adv.
Mr. Vaibhav Gaggar, Sr. Adv.
Ms. Eshna Kumar, Adv.
Ms. Vishakha, AOR
Mr. Guneet Sindhu, Adv.

Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Abhay Nair, Adv.
Mr. Rohit Ram, Adv.

Intervenor Mr. Percvial Billimoria, Adv.
 Mr. Thakur Ankit Singh, Adv.
 Mr. Nitesh Ranjan, Adv.
 Mr. Neelaksh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed
of.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[Signed order is placed on the file]